

[3 May, 2007]

RAJYA SABHA.

that women bureaucrats provide personal health details like menstrual history and date of last pregnancy in their annual performance appraisal reports;

(b) if so, the reasons leading to issuance of such a circular causing embarrassment to women bureaucrats; and

(c) whether Government propose to withdraw this circular?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI):

(a) The Government of India had notified the new All India Services (Performance Appraisal Report) Rules, 2007 and the proforma for writing appraisal reports for the Indian Administrative Service Officers on 14th March, 2007. Proforma IV, relating to health check up, incorporated details like menstrual history and date of last confinement.

(b) Certain health details/tests specific to the women bureaucrats were considered essential for the Physician to have a first hand information regarding the various gynaecological and obstetrics disorders, if any, to facilitate early detection, timely intervention and management in case of any underlying disorder. Only a copy of the part 'C' of the health check-up report, which contains the report on - (i) Overall Health of the officers, (ii) Any other remarks based on the health medical check up of the officer and (iii) Health profile grading was to be attached to the Performance Appraisal Report (PAR) form. Other details including those like the menstrual history etc. were only for the use of the Physician and not to be kept in the PAR form.

(c) The proforma has since been replaced by a new proforma, deleting the details/tests specific to lady officers by notification, dated the 16th April, 2007.

Non-compliance of direction of CVC

3110. **DR. ABHISHEK MANU SINGHVI:**
SHRI VIJAY J. DARDA:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Central Vigilance Commission is deeply

concerned about non-compliance of its directions to several Ministries for setting up of a new system of vigilance administration;

(b) if so, the reasons for which the instructions of CVC, in order to ensure greater transparency through the effective use of web-sites, especially by those Ministries/Departments dealing with public utility services have not been complied with; and

(c) whether it is attributable to lack of leveraging of relevant Information Technology (IT) or trained manpower or constraint in financial resources?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI):

(a) to (c) The Central Vigilance Commission in Its circular No. 40/11/2006 dated 22/11/2006 has issued instruction to all Government organisations regarding improving vigilance administration by leveraging technology by way of making effective use of websites for inceasing transparency. The Commission had issued directions to all organisations under its purview to intimate the status of implementation of its instructions by 30/04/2007 and, in case of, non-implementation of the guidelines, the Departments have been asked to give the reasons for the same alongwith a time span within which they would be able to comply with the Commission's directions.

Benefits of family pensions to parents

3111. **SHRI PRASANTA CHATTERJEE:**
SHRI TAPAN KUMAR SEN:

Will the **PRIME MINISTER** be pleased to state:

(a) whether it is a fact that Guwahati Bench of Central Administrative Tribunal (CAT) has declared that, parents deserve a portion of family pensions and retirement benefits of a decased employee; and

(b) if so, whether Government would amend the rules accordingly to incorporate the ruling?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI):

(a) The Guwahati Bench of Central Administrative Tribunal has directed that the issue of grant of family pension to the deserving parents be referred